

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ACADEMY FOR COUNSELING AND EDUCATION PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of Corporate Debtor	ACADEMY FOR COUNSELING AND EDUCATION PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	2 nd January, 2010
3.	Authority Under Which Corporate Debtor is Incorporated / Registered	Registrar of Companies - Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U80301MH2010PTC198345
5.	Address of The Registered Office and Principal Office (If Any) Of Corporate Debtor	Gyandeep Bldg., Shop No.15 & 16, Ground Floor Sector No.3 & 4, Vashi Navi Mumbai – 400701, Maharashtra
6.	Date of Closure of Insolvency Resolution Process	28 th April, 2019
7.	Liquidation Commencement Date of Corporate Debtor	26 th December, 2019 date of receipt of certified copy of order (Hon'ble NCLT order dated 13 th August, 2019)
8.	Name and Registration Number of the Insolvency Professional acting as Liquidator	Rakesh Rathi Reg. No.: IBBI/IPA-001/IP-P00696/2017-2018/11211
9.	Address and E-Mail of The Liquidator, As Registered with The Board	21, 2 nd Floor, Hassan Ali Bldg., Jijibhoy Dadabhoy Lane, Fort, Mumbai – 400 001. rakeshrathi@yahoo.com
10.	Address and E-Mail to Be Used for Correspondence with The Liquidator	Rakesh R. Rathi 21, 2 nd Floor, Hassan Ali Bldg., Jijibhoy Dadabhoy Lane, Fort, Mumbai – 400 001. ip4ace@gmail.com
11.	Last Date for Submission of Claims	23 rd January, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the ACADEMY FOR COUNSELING AND EDUCATION PRIVATE LIMITED on 13th August, 2019.

The stakeholders of ACADEMY FOR COUNSELING AND EDUCATION PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 23rd January, 2020 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: **Rakesh Rathi**

Date: 28th December, 2019

Place: Mumbai

